

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 101**  
**IB/304/ND/2023**

**IN THE MATTER OF:**

|                                       |     |            |
|---------------------------------------|-----|------------|
| Intec Capital Limited                 | ... | Applicant  |
| Versus                                |     |            |
| Delco Infrastructure Projects Limited | ... | Respondent |

**Order under Section 7 of IBC, 2016.**

**Order delivered on 17.05.2023**

**CORAM:**

**MR. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Aabhas Singh, Ms. Nidhi Saini,  
Mr. Dhruv Parwal, Advs.

**ORDER**

Heard the submissions made by the Learned Counsel for the petitioner. This is apparently an application based on breach of settlement agreement. Counsel for the petitioner has prayed for an opportunity to bring additional affidavit on record in support of his application filed under Section 7. Counsel has prayed for two weeks' time. Time prayed for is granted. Let this matter be posted to 09.06.2023.

**Sd/-**

**DR. BINOD KUMAR SINHA**  
**SINHAMEMBER (TECHNICAL)**

Mukesh

**Sd/-**

**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**